

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

Hon'ble Shri V.K.Majotra, Member (Admnv.) Hon'ble Shri Shanker Raju, Member (Judicial)

C.P.No.4/2002 in O.A.No.2208/2000

New Delhi, this the 4th day of January, 2002

Shri C.P.S.Nim Principal (Retd.) r/o B-49, Sector-15 Distt. Gautam Budh Nagar Noida (UP).

... Applicant

(By Advocate: Shri U.S.Chaudhary)

Vs.

Shri Gyanendra Srivastava Director of Education N.C.T. of Delhi Directorate of Education Old Sectt. Delhi - 110 064.

.. Respondent

ORDER(Oral)

By V.K.Majotra, Member(A):

The learned counsel for the petitioner requests to withdraw the CP with liberty to file afresh Contempt Petition in case the respondents do not implement the orders of this Court dated 01.08.2001 in OA No.2208/2000 even on expiry of six months therefrom.

2. In view of the statement made by the learned counsel for the petitioner, the CP is dismissed as withdrawn with liberty as prayed for.

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(SHANKER RAJU)
MEMBER(J)

(V.K.MAJOTRA)
MEMBER (A)

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